

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:279
ANSWERED ON:25.07.2000
VIGILANCE WING AND CRIME BRANCH OF DELHI POLICE
RAMJI MANJHI

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any proposal to accord the status of police station to vigilance wing the crime branch in Delhi;
- (b) if so, the time by which it is likely to be done and the reasons therefor;
- (c) whether vigilance wing of the Delhi Police cannot conduct raids on their own or register cases against police cops;
- (d) if so, the reasons therefor;
- (e) the number of police cops found possessing wealth disproportionate to their known source of income during the last three years; and
- (f) the number of police cops against whom action has been taken during the said period?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

- (a): No such proposal has been received from Delhi Police.
- (b): Does not arise.
- (c)&(d):As the Vigilance Unit of Delhi Police has not been declared as Police Station, it cannot register cases on its own.
- (e)&(f): During the last three years and upto 30th June, 2000 the regular cases were registered against seven Delhi Police officials under the Prevention of corruption Act, 1988. In addition,preliminary enquiry has been registered against another officer. Four of these officials have been placed under suspension.